

PROF. MADHU DANDAVATE: I
introduce the Bill.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

15.33 hrs.

OIL-SEEDS AND EDIBLE OILS
PRODUCTION BILL*

SHRI V. S. KRISHNA IYER: I introduce
the Bill.

[English]

PROF. MADHU DANDAVATE (Rajapur):
I beg to move for leave to introduce a Bill to
provide for measures to assist rapid
expansion of production of oil-seeds and to
facilities a more effective extraction of edible
oils and other oils from different seeds both
for direct human consumption as well as for
the manufacture of vanaspati, soaps and
other products.

15.34 hrs.

CONSTRUCTION WORKERS (REGULATION
OF EMPLOYMENT AND CONDITIONS OF
SERVICE) BILL*

[English]

SHRI V. S. KRISHNA IYER (Bangalore
South): I beg to move for leave to introduce
a Bill to regulate the employment of
construction workers and for matters
connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill
to provide for measures to assist rapid
expansion of production of oil-seeds and
to facilitate a more effective extraction of
edible oils and other oils from different
seeds both for direct human
consumption as well as for the
manufacture of vanaspati, soaps and
other products."

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill
to regulate the employment of
construction workers and for matters
connected therewith or incidental
thereto.

The motion was adopted.

The motion was adopted.

PROF. MADHU DANDAVATE: I
introduce the Bill.

SHRI V. S. KRISHNA IYER: I introduce
the Bill.

15.34 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Eighth Schedule)

INDIAN PENAL CODE (AMENDMENT)
BILL*
(Substitution of new sections for section 500
etc.)

[English]

SHRI V. S. KRISHNA IYER (Bangalore
South): I beg to move for leave to introduce
a Bill further to amend the Constitution of
India.

[English]

SHRI THAMPAN THOMAS (Mavelikara):
I beg to move for leave to introduce a Bill
further to amend the Indian Penal Code.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

SHRI THAMPAN THOMAS: I introduce the Bill.

15.35 hrs.

TEXTILE INDUSTRY (TAKING OVER OF MANAGEMENT) BILL*

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad): I beg to move for leave to introduce a Bill to provide for the taking over, in the public interest, of the management of textile units, pending nationalisation of such units, with a view to restoring the health of the textile industry and ensuring rational and coordinated development of textile production and for promoting optimum utilisation of the installed capacity of the industry and taking effective steps for modernisation of the industry and with a view to protecting textile workmen from unemployment and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of textile units, pending nationalisation of such units, with a view to restoring the health of the textile industry and ensuring rational and coordinated development of textile production and for promoting optimum utilisation of the installed capacity of the industry and taking effective steps for modernisation of the industry and with a view to protecting textile workmen from unemployment and for matters connected therewith or incidental thereto.

The motion was adopted.

SHRI HAROOBHAI MEHTA: Sir, I introduce the Bill.

15.36 hrs.

CONSTITUTION (AMENDMENT) BILL -
Contd.

(Amendment of Article 311)

[English]

MR. DEPUTY SPEAKER: Before further consideration on the Constitution (Amendment) Bill moved by Shri Suresh Kurup is resumed, I would like to mention that on the last occasion, the Minister, Shri P. Chidambaram intervened in the debate on the Bill. The mover of the Bill, Shri Suresh Kurup who was asked to reply to the debate has written that he will not be present in the House to exercise his right of reply.

So, I shall now put the Motion for Consideration of the Bill to vote of the House. This being a Constitution (Amendment) Bill, voting has to be by division.

Let the Lobbies be cleared. Lobbies are cleared. We are having quorum. The question is:

"That the bill further to amend the Constitution of India, be taken in to consideration."

The Lok Sabha divided:

MR. DEPUTY SPEAKER: Subject to the correction, the result of the division is:

Ayes 20, Noes 26...

(Interruptions)

PROF. N. G. RANGA (Guntur): There is no quorum.

MR. DEPUTY SPEAKER: Physically I am counting. Somebody may not have pressed the button.